NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBU		The state of the s
PRESENT: SHRI Ch. MO	OHD SHARIEF TARIQ, MEMBER	-JUDICIAL
APPLICATION NUMBER	: CA/ 15 /IB/2017	
PETITION NUMBER	: TCP/363/ (IB)/2017	
NAME OF THE PETITIONER(S) : ALLWIN CARGO SERVICE		
NAME OF THE RESPONDENT(S)	: SRI PADMABALAJI STEELS PVT LTD	
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHO	M
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ORDER

RP in person present filed under CA/15/IB/2018 in TCP/363/IB/2017 and prayed therein to give directions to the Corporate Debtor to extend assistance and cooperation to the RP for carrying on the duties and responsibilities as Resolution Professional. At this stage, the Chief Financial Manager has caused appearance on behalf of the Corporate Debtor viz., Sri Padmabalaji Steels Pvt. Ltd. and submitted that the Corporate Debtor has not received the order dated 20.12.2017 by which the RP has been appointed. However, the RP has submitted that an e-mail has been sent to the Corporate Debtor on 28.12.2017 apart from personally meeting and discussion over phone. The same reveals that the Corporate Debtor has knowledge of the order that has been passed on 20.12.2017. The RP has also submitted that in the 1st meeting of the CoC held on 03.10.2017, it has been recorded under para '3' of the Minutes of the meeting that 'the claim of the Financial Creditor was approved and claims of Operational Creditor and employees are not admitted due to non-submission of records by Corporate Debtor". The Minutes are evidencing that the Corporate Debtor has not submitted the required records to the RP.

In view of the above, Mr. G.N. Subramani, representative of the Corporate Director is directed to provide all the relevant records and information to the RP before next date of hearing and file an affidavit to make compliance with this order. Put up on 15.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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